## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 1443

# TO BE ANSWERED ON THE 12<sup>TH</sup> FEBRUARY, 2019/, MAGHA 23, 1940 (SAKA)

#### FUNCTIONING OF POLICE

#### 1443. SHRIMATI RANJANBEN BHATT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the general public/common men are not satisfied with the functioning of police and if so, the details thereof;

(b) whether the Government is seriously contemplating to change the functioning of police;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

#### ANSWER

### MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (d): "Police" is a State subject falling in List-II (State List) of the Seventh Schedule of the Constitution of India. It is primarily the responsibility of the State Governments/UT Administrations to improve the functioning of Police to the satisfaction of general public/common men. Implementation of various Police Reforms is an ongoing process. The Centre issues advisories to the States from time to time to bring the requisite reforms in the Police administration to meet the expectations of the people.

In order to improve the functioning of the police, the Union Government has set up various Commissions/Committees i.e. National Police Commission (1977), Padmanabhaiah Committee (2000), Malimath Committee on Criminal Justice (2002). Further, the Government constituted a Review Committee to review the recommendations of the previous Commissions and Committees on Police Reforms

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in December 2004. The Committee submitted its report in March 2005. The Committee shortlisted 49 recommendations among those recommendations, which had not been implemented or partially implemented. The recommendations of the Review Committee have been sent to State Governments and Union Territory Administrations for taking appropriate action.

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